

Before Shri R.S. Virk, District Judge (RETD.)

appointed to hear objections/representations in the matter of PACL Ltd.
(as referred to in the orders dated 15/11/2017, 13/04/2018 and 02/07/2018
of the Hon'ble Supreme Court in civil appeal no. 13301/2015 Subrata Bhattacharya Vs
SEBI, and notified in SEBI Press release no. 66 dated 08/12/2017).

File No. 602

Applicant : Janlok Pratishthan, through Sau. Sunanda Kadam

Argued by : None

Order :

By way of the application in hand, the applicant above named has requested that no third party interest be created in any of the properties of PACL Ltd in as much as certain individuals/parties/ entities are attempting to regularize the properties in judicial manner for their own benefit.

The applicant above named is neither an investor nor a purchaser in any of the properties of PACL Ltd but is a self-proclaimed protector/well-wisher of the investors of PACL Ltd. As the applicant has not provided any specific input but is putting forth unsubstantiated accusation, its intervention is not required by this committee in any manner whatsoever and accordingly the application in hand is hereby dismissed.

Date : 26/10/2018


R. S. Virk
Distt. Judge (Retd.)

Note:

Two copies of this order are being signed simultaneously, one of which shall be retained on this file whereas the other one, also duly signed, shall be delivered to the objector as and when requested /applied for. No certified copies are being issued by this office. However, the orders passed by me can be downloaded from official website of SEBI at www.sebi.gov.in/PACL.html.

Date : 26/10/2018


R. S. Virk
Distt. Judge (Retd.)